

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 16439 - JK (LD) of 2025

DATED: - 10 - 11 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

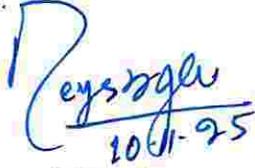
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 10.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 16439 - JK (LD) of 2025 dated 10.11.2025.

S. No.	Title of the Case	OIC
1	OA No. 1200/2025 titled Hafizullah Shagoo Vs. Union Territory of J&K and others.	Mr. Shahnaz Majeed Bhat, Labour Procurement.
2	Case FIR No. 348/2023 of P/S Nagrota U/S 376-AB/5(m) IPC and 6 POCSO Act titled UT of J&K through P/S Nagrota Vs Mohan Gill @Monu Gill.	Sh. Vinod Kumar, DySP, SDPO Nagrota.
3	Case FIR No. 37/2024 of P/S Tral, offence u/s 376, 354, 120-B, 109 RPC, 4/17 POCSO, titled State of J&K V/S Zahid Nazir Teli.	Sh. Rajesh Kumar, SDPO Tral.

Handwritten signature in blue ink, possibly reading "Rajesh Kumar" with a flourish.